

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).1902/2013

SURESH CHANDRA TIWARI & ANR.

Appellant(s)

VERSUS

STATE OF UTTARAKHAND

Respondent(s)

([HEARD BY : HON. J.B. PARDIWALA AND HON. MANOJ MISRA, JJ])

Date : 28-11-2024 This appeal was called on for hearing today.

For Appellant(s) Ms. Nidhi, AOR

For Respondent(s) Ms. Anubha Dhulia, Adv.
Ms. Suveni Bhagat, AORUPON hearing the counsel the Court made the following
O R D E R

Hon'ble Mr. Justice Manoj Misra pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice J.B. Pardiwala and His Lordship.

The appeal is allowed in terms of the signed reportable judgment.

Relevant portion of the judgment is quoted hereunder:

"The appellants are acquitted of the charges for which they have been tried and convicted. They are on bail. They need not surrender. Their bail bonds stand discharged."

Pending applications, if any, shall stand disposed of.

(INDU MARWAH)
AR-CUM-PS

(NIDHI WASON)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)